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Court No.1

Central Administrative Tribunal, Allahabad.

Registration T.A.No. 666 of 1987 (Writ Petition No. 939 of 1980)

Radhey Shyam and others ... Applicants.

Vs.

Union of India and others ... Respondents.

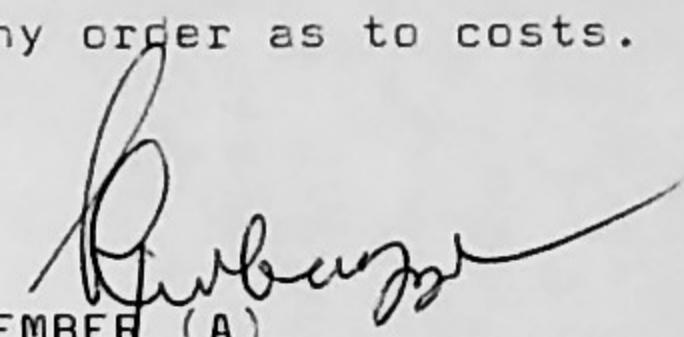
Hon.D.K.Agrawal, JM

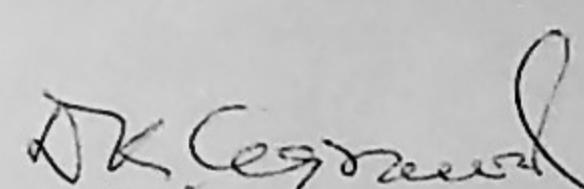
Hon.K.Obayya, AM

Sri V.K.Goel, learned counsel for the Respondents is present but no one is present for the Applicants. A perusal of the order sheets indicates that the Applicants have not attended the Tribunal on any date of hearing. Sri Goel, learned counsel for the Respondents, however, informs us that the Petitioners have since retired from service and, therefore, they have lost interest.

2. There is force in the argument of Sri Goel. The petition appears to have become infructuous and deserves dismissal.

3. The Petition is accordingly dismissed without any order as to costs.

  
MEMBER (A)

  
D.K. Agrawal

MEMBER (J)

Dated: 6th Dec. 1989

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